NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 3253/2024 in C.P. (IB)/111(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN — **HON'BLE MEMBER (T)**

SHRI KULDIP KUMAR KAREER — **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- **Kamal Agarwal**
IN THE MATTER OF
Mcarbon Tech Innovation Private Limited
V/s
Pointific Digital Private Limited

Section: 12(2) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3253 of 2024:- Counsel, Tanay Mandot appeared for the Applicant. This Application has been filed by the RP seeking an extension in the period CIRP by 90 days. The CIRP in this case was ordered on 10.11.2023 and a period of 180 days expired on 08.05.2024. It has been pointed out by the Counsel for the RP that Form-G has been decided to be published and the last date for Expression of Interest would be 12.07.2024. It has further been requested that the process may take some more time to conclude for which the extension of 90 days may be granted. Keeping in view of the facts and circumstances mentioned in the present Application, we deem it appropriate to grant 90 days extension in the CIRP period. Hence, an extension in the CIRP period by 90 days i.e. from 08.05.2024 till 07.08.2024 is granted. Accordingly, **IA 3253 of 2024** is **allowed** and **disposed of** in the aforesaid terms.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

ANKIT